

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 138
(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India	...	Petitioners/Applicant
Vs		
M/s. Advance Navotpad Surfactants Ltd.	...	Respondents

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code (CIRP)

Order delivered on 05.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP:	Mr. H.S. Kohli, Adv.
For the Respondent:	Mr. Pankaj Seth, Adv. R-1 to R-5

ORDER

CA-132(PB)/2019

On 12.03.2019, one last opportunity was granted to respondent No. 3 to 5 to file reply within one week with a copy in advance to the counsel for the Resolution Professional. Despite the expiry of more than three weeks, reply has not been filed. Ld. Counsel for the respondent 3 to 5 states that the needful shall be done within two days with a copy in advance to the counsel opposite. Let the reply be filed within two days which shall be subject to payment of Rs. 10,000/- as cost payable to the applicant.

List for arguments on 25.04.2019.



CA-270(PB)/2019

On behalf of respondent No. 1 & 2 reply has already been filed and a copy furnished. On behalf of respondent No. 3 to 5, reply shall be filed within one week with a copy in advance to the counsel opposite.

List for arguments on 25.04.2019.

Sd/-

**(M.M.KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

05.04.2019
Ritu Sharma